CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

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RA-297/2003 MA-2162/2003 OA-70/2002

New Delhi this the 31st day of May, 2004.

Hon'ble Shri Shanker Raju, Member(J)

- Union of India through Secretary, Department of Post, Dak Tar Bhawan, New Delhi.
- Chief Post Master General, Delhi Circle, New Delhi-1.
- Sr. Supdt. of Post Offices, East Delhi Division, Delhi-51.

.... Review Applicants

(through Sh. B.K. Barera, Advocate)

Versus

Sh. Yogender Kumar, S/o Sh. Dilawar Singh, R/o C-72, West Jyoti Nagar, Delhi.

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 \dots Respondent

(through Sh. S.K. Gupta, Advocate)

ORDER (ORAL)
Hon'ble Sh. Shanker Raju, Member(J)

In view of decision of the Hon'ble High Court in CWP No. 4282/2003 where observations have been made giving liberty to the respondents to move before the Tribunal for review/clarification, the present review applicant has sought review of the order passed on 18.2.2003 wherein directions have been issued to consider engagement of the applicant in accordance with rules and directions in the event any post of EDA exists and on fulfilling the eligibility criteria.

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- 2. Learned counsel of the review applicants contends that no weightage should be given to a substitute in view of the decision of Five Judges Bench of CAT in <u>D.M. Nagesh & Ors.</u> Vs. <u>The Assistant Supdt.</u> of Post Offices, Bangalore (2000(2)ATJ 259).
- 3. On the other hand respondents' counsel states that the tenor of the order does not allow any weightage to be given and applicant shall be considered in accordance with rules and eligibility criteria.
- 4. I have considered the rival contentions of the parties and I am of the view that the directions which were given do not include any weightage to be given to the applicant.
- 5. With the above observations, RA stands disposed of.

S.KayM (Shanker Raju) Member(J)

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